

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O. A. No.60/1037/2017

Date of decision: 27.03.2018

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

...

Vishal, aged 22 years, son of Shri Krishan Lal, resident of Village Raja Kheri, Tehsil and District Panipat. (Group D).

**... APPLICANT
VERSUS**

1. Union of India through the Secretary to Government of India, Ministry of Communications and Information Technology, Department of Posts, 20 Sanchar Bhawan, Ashok Road, New Delhi.
2. Chief Post Master General, Postal Circle-Haryana Ambala.
3. The Assistant Superintendent Posts, Sub Division-Panipat, District Panipat.
4. The Senior Superintendent Post Office, Karnal Division, District Karnal.
5. Kintam son of Subhash, R/o Village Sutana, District Panipat.

... RESPONDENTS

PRESENT: Sh. Vikram Singh, counsel for the applicant.

Sh. Ram Lal Gupta, counsel for respondents No.1 to 4.
None for respondent no.5.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. Sh. Ram Lal Gupta produced a copy of order dated 01.03.2018, whereby they have dispensed with services of respondent no.5 by giving salary in lieu of one month notice. The same is taken on record. He also submitted that they are processing the case of the applicant for appointment, if he is otherwise found eligible.

2. Based thereupon, he submitted that since prayer in the O.A. is for quashing appointment of respondent no.5, which they have done, therefore, this O.A. may be disposed of as having been rendered infructuous.
3. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 27.03.2018.

Place: Chandigarh.

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